

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 116
(IB)-01/ND/2021

IN THE MATTER OF:

Star Pet Trading Pvt. Ltd.

...

Applicant

Order under Section 9 of IBC.

Order delivered on 25.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ahsan Ahmad, Adv.

For Yes Bank : Mr. Abhishek Sharma, Adv.

For Deutsche Bank : Mr. Gaurav, Adv.

ORDER

Mr. Gaurav, Learned Counsel for the Deutsche Bank states that the creditor does not want to file reply. Learned Counsel for the Yes Bank undertakes to file reply within a week. No other creditors appear. It is made very clear that if the creditor do not want to file reply, it will be deemed to have no objection. Rejoinder, if any, within one week thereafter.

List on 12.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)